

LOK SABHA

UNSTARRED QUESTION NO. 2369

TO BE ANSWERED ON 1ST AUGUST 2016

IOCL LPG PLANT

2369. SHRI ANTO ANTONY:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the present status of implementation and completion of Indian Oil Corporation Limited (IOCL) LPG plant at Puthuvypeen in Kerala;

(b) whether the IOCL has obtained all clearance including environmental clearance from the Government and if so, the details thereof;

(c) whether the Government has noticed that the National Green Tribunal (NGT) has stayed construction of the said plant and if so, the details thereof and the reasons therefor; and

(d) whether the Government proposes to obtain clearance from NGT and if so, the details thereof along with the steps taken in this regard?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेंद्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) Indian Oil Corporation Limited (IOC) has reported that construction of compound wall, land development and approach road works have been completed. 7200 MT of Steel plates for fabrication of Propane/Butane mounded storage vessels received at site. Work relating to internal road, ground improvement works for Mounded Storage Vessels, ancillary structures, Fire Water Tanks and Tendering for balance works are in progress.

(b) IOC has reported that the following clearances have been obtained :-

- (i) Approval as Co-Developer for SEZ.
 - (ii) Environmental Clearance from Ministry of Environment, Forest & Climate Change, Government of India.
 - (iii) Consent to Establish under 'The Water & Air Act' from Kerala State Pollution Control Board.
 - (iv) Petroleum & Explosive Safety Organisation (PESO).
 - (v) Site Appraisal Clearance from Labour & Rehabilitation (B) Department, Thiruvananthapuram.
 - (vi) Registration from Assistant Labour Commissioner(Central).
 - (vii) NOC from Social Forestry Division of Department of Forest.
 - (viii) CRZ clearance by Kerala Coastal Zone Management Authority, Govt. of Kerala (Science & Technology Department).
 - (ix) Approval for setting up LPG Import Terminal by Cochin Port Trust.
- (c) & (d) IOC has informed that they have received a notice from National Green Tribunal(NGT), Southern Zone on 26.07.2016 and the NGT has directed IOC to maintain status quo till further orders from the Tribunal.
